

(b) if so, the areas where prices of quarters have been reduced;

(c) whether the benefit of reduction in prices of quarters have not been extended to the allottees who had made part payments against the earlier demand notices;

(d) if so, the reasons therefor;

(e) whether the Union Government have received representations from Members of Parliament for extending the benefit of the reduction in prices to the allottees who had made part payments against the earlier demand notices without charging any penal interest; and

(f) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) and (b) Yes, Sir. On receipt of representations from the allottees/occupants of slum tenements, Government had decided in December, 1993 that the liquidation cost of the slum tenements would be the actual cost of the tenements instead of 20 times the annual economic licence fee. This is applicable for tenements located in various parts of Delhi.

(c) and (d) It was also clarified that the cases already settled pursuant to the 1984 guidelines need not be re-opened.

(e) and (f) Yes, Sir. Government is seized of the matter.

Water and Electricity Bills

813. SHRI AJAY KUMAR S. SARNAIK : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to Unstarred Question No. 4393 on July 16, 1998 and state:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) to (c) The requisite information is still awaited from the local body.

[Translation]

Land Reclamation

814. SHRI JANARDAN PRASAD MISRA :
SHRI M.R. CHAUDHARI :
SHRI SAMAR CHOUDHURY :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government have received the report of the Committee set up for land reclamation in the capital;

(b) if so, the details thereof and the action taken thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) to (c) Information is being collected and shall be placed on the Table of the Lok Sabha when received.

[English]

Supply of Drinking Water

815. COL. SONA RAM CHOUDHARY : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether a number of major Water Supply Schemes sanctioned, funded and executed by the Union Government during the last 10 years are non-functional;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken by the Government to activate new water sources and to bring water through channels/pipes from Indira Gandhi Nahar and Narbada Project?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) to (c) Rural Water Supply is a state subject. State Governments have been implementing Rural Water Supply Programme under State Sector Minimum Needs Programme (MNP). The Central Govt. only supplement the efforts of the State Government by providing central assistance under the Accelerated Rural Water Supply Programme (ARWSP). Powers have been delegated to State Governments to plan, sanction and execute individual rural water supply schemes in the